

COMMITTEE**ON****GOVERNMENT ASSURANCES
(2019-2020)****(SEVENTEENTH LOK SABHA)****NINTH REPORT****REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on.... 20/09/2020



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI****September, 2020/ Bhadrapada, 1942 (Saka)**

CONTENTS

	Page
Composition of the Committee (2019-2020)	(iii)
Introduction	(iv)
Report	1-3
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances	4-8
Appendices-II to XIII	

Requests for Dropping of Assurances (Not Acceded to)

II.	(i) USQ No. 1004 dated 28.11.2016 regarding 'Implementation of Reservation Policy' (ii) USQ No. 3293 dated 16.03.2011 regarding 'Reservation in Unaided Private Educational Institutions' (iii) USQ No. 1393 dated 14.08.2013 regarding 'Reservation to OBCs in Private Unaided Institutions'	9-16
III	* USQ No. 710 dated 27.02.2015 regarding 'Press and Registration of Books Act'	17-18
IV.	USQ No. 3893 dated 08.12.2016 regarding 'Execution of NH Projects'	19-21
V.	USQ No. 1628 dated 04.05.2016 regarding 'Consumption of Diesel and Electricity by Railways'	22-24
VI.	USQ No. 1090 dated 08.02.2017 regarding 'New FM Radio Stations'	25-29
VII.	SQ No. 402 dated 15.12.2016 regarding 'Utilisation of NTC Mills Land'	30-37
VIII.	USQ No. 338 dated 25.11.2014 regarding 'Construction of Roads Along Border Areas'	38-39
IX.	USQ No. 3630 dated 16.03.2018 regarding 'Ill Effect of Smart Phones'	40-41
X.	USQ No. 3119 dated 03.08.2017 regarding 'Port Development Projects'	42-50
XI.	USQ No. 4640 dated 23.03.2018 regarding 'Debt Management Office'	51-53

** Implementation Report of this Assurance paid on 16/9/2020
(ci)*

XII.	Minutes of the sitting of the Committee held on 03 January, 2020	54-61
XIII.	Minutes of the sitting of the Committee held on 25 August, 2020	62-63

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this Ninth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2019-2020) at their sitting held on 03 January, 2020 *inter-alia* considered Memorandum Nos. 52 to 76 containing requests received from various Ministries/Departments for dropping of 44 pending Assurances and decided to pursue 12 Assurances.

3. At their sitting held on 25 August, 2020, the Committee (2019-2020) considered and adopted their Ninth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
25 August, 2020

03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

(iv)

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 44 pending Assurances at their sitting held on 03 January, 2020.
3. After having considered the requests of the Ministries/Departments, the Committee were not convinced with the reasons furnished for dropping of the following twelve Assurances:-

S.No.	SQ/USQ No. & Date	Ministry	Subject
1.	(i) USQ No. 1004 dated 28.11.2006	Human Resource Development	(i) Implementation of Reservation Policy
	(ii) USQ No. 3293 dated 16.03.2011	(Department of Higher Education)	(ii) Reservation in Unaided Private Educational Institutions
	(iii) USQ No. 1393 dated 14.08.2013		(iii) Reservation to OBCs in Private Unaided Institutions (Appendix-II)

2.	* USQ No. 710 dated 27.02.2015	Information and Broadcasting	Press and Registration of Books Act (Appendix-III)
3.	USQ No. 3893 dated 08.12.2016	Road Transport and Highways	Execution of NH Projects (Appendix-IV)
4.	USQ No. 1628 dated 04.05.2016	Railways	Consumption of Diesel and Electricity by Railways (Appendix-V)
5.	USQ No. 1090 dated 08.02.2017	Information and Broadcasting	New FM Radio Stations (Appendix-VI)
6.	SQ No. 402 dated 15.12.2016	Textiles	Utilisation of NTC Mills Land (Appendix-VII)
7.	USQ No. 338 dated 25.11.2014	Home Affairs	Construction of Roads Along Border Areas (Appendix-VIII)
8.	USQ No. 3630 dated 16.03.2018	Health and Family Welfare (Department of Health Research)	Ill Effect of Smart Phones (Appendix-IX)
9.	USQ No. 3119 dated 03.08.2017	Shipping	Port Development Projects (Appendix-X)
10.	USQ No. 4640 dated 23.03.2018	Finance (Department of Economic Affairs)	Debt Management Office (Appendix-XI)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 12 Assurances are given in Appendices -II to XI.

5. The Minutes of the sitting of the Committee dated 03 January, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XII.

** Implementation Report of this Assurance laid on 16/9/2020*

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-XII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;
25 August, 2020

03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances

SI No.	Me mo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	52	(i) USQ No. 1004 dated 28.11.2006 (ii) USQ No. 3293 dated 16.03.2011 (iii) USQ No. 1393 dated 14.08.2013	Human Resource Development	Department of Higher Education	Implementation of Reservation Policy Reservation in Unaided Private Educational institutions Reservation to OBCs in Private Unaided institutions
2	53	SQ No. 207 dated 04.08.2015 (Supplementary by Smt. Bijoya Chakravarty, M.P.)	Home Affairs		Grant of Indian Citizenship
3	54	USQ No. 710 * dated 27.02.2015	Information and Broadcasting		Press and Registration of Books Act
4	55	SQ No. 202 dated 16.03.2017 (Supplementary by Shri Rama Kishore Singh, M.P.)	Power		Electrification of Villages
5	56	USQ No. 1588 dated 24.11.2016	Road Transport and Highways		Issuance of Licence for Drivers and Prevention of Traffic Violation

* Implementation Report of this Assurance laid on 16/9/2020.
4

6	57	SQ No. 366 dated 11.08.2016	Road Transport and Highways		Development of Expressway
7	58	USQ No. 3893 dated 08.12.2016	Road Transport and Highways		Execution of NH Projects
8	59	USQ No. 1893 dated 10.12.2015	Road Transport and Highways		Traffic Management System
9	60	USQ No. 5200 dated 14.08.2014	Road Transport and Highways		Decade of Action for Road Safety
10	61	USQ No. 2424 dated 27.08.2012	Road Transport and Highways		Delhi-Jaipur Expressway
11	62	Special Mention dated 19.02.2014 by Shri M.B. Rajesh, M.P.	Home Affairs		Alleged incident of Assault by CRPF and Delhi Police on Members of Parliament
12	63	(i) USQ No. 2081 dated 16.12.2003 (ii) USQ No. 1121 dated 07.12.2004 (iii) USQ No. 3892 dated 20.12.2005 (iv) USQ No. 3715 dated 16.05.2006 (v) USQ No. 942 dated 28.11.2006	Home Affairs		(i) Khasi Language in 8 th Schedule (ii) Inclusion of Regional Language in Eighth Schedule (iii) Promotion of Rajasthani Language (iv) Inclusion of Gondi Language in 8 th Schedule of Constitution (v) Languages in Eighth Schedule

	<p>(vi) Calling Attention dated 18.12.2006 by Shri Prabhunath Singh, M.P.</p> <p>(vii) USQ No. 220 dated 27.02.2007</p> <p>(viii) USQ No. 4107 dated 22.04.2008</p> <p>(ix) USQ No. 5130 dated 27.04.2010</p> <p>(x) USQ No. 4386 dated 07.12.2010</p> <p>(xi) USQ No. 5474 dated 06.09.2011</p> <p>(xii) USQ No. 4268 dated 20.12.2011</p> <p>(xiii) Calling Attention dated 17.05.2012</p> <p>(xiv) USQ No. 743 dated 27.11.2012</p> <p>(xv) SQ No. 356 dated 18.02.2014</p> <p>(xvi) USQ No. 3640 dated 05.08.2014</p> <p>(xvii) USQ No. 2184</p>		<p>(vi) Need to include Bhojpuri Language in the Eighth Schedule to the Constitution</p> <p>(vii) Inclusion of Languages in 8th Schedule</p> <p>(viii) Inclusion of Languages in Eighth Schedule</p> <p>(ix) Criteria for Inclusion of Languages in Eighth Schedule</p> <p>(x) Inclusion of Languages in Eighth Schedule</p> <p>(xi) Inclusion of Languages in Eighth Schedule</p> <p>(xii) Development of Tribal Languages</p> <p>(xiii) Inclusion of Bhojpuri Language in the Eighth Schedule</p> <p>(xiv) Inclusion of Languages</p> <p>(xv) Inclusion of Languages</p> <p>(xvi) Inclusion of Languages in Eighth Schedule</p> <p>(xvii) Inclusion of</p>
--	--	--	---

		dated 10.03.2015 (xviii) USQ No. 1407 dated 26.07.2016			Languages (xviii) Inclusion of Languages in Eighth Schedule
13	64	USQ No. 3892 dated 09.08.2017	Railways		New Rail Line Between Armour and Adilabad
14	65	USQ No. 1628 dated 04.05.2016	Railways		Consumption of Diesel and Electricity by Railways
15	66	USQ No. 1090 dated 08.02.2017	Information and Broadcasting		New FM Radio Stations
16	67	USQ No. 2386 dated 31.07.2017	Labour and Employment		Small Factories Bill, 2015
17	68	SQ No. 402 dated 15.12.2016	Textiles		Utilisation of NTC Mills Land
18	69	SQ No. 203 dated 31.07.2017 (Supplementary by Shri K.C. Venugopal, M.P.)	Tourism		Revenue-Sharing Agreement
19	70	SQ No. 203 dated 31.07.2017 (Supplementary by Smt. Darshana Vikram Jardosh, M.P.)	Tourism		Revenue-Sharing Agreement

20	71	USQ No. 5123 dated 05.04.2017	Skill Development and Entrepreneurs hip		Aerospace in Andhra Pradesh
21	72	USQ No. 338 dated 25.11.2014	Home Affairs		Construction of Roads Along Border Areas
22	73	USQ No. 3630 dated 16.03.2018	Health and Family Welfare	Department of Health Research	Ill Effect of Smart Phones
23	74	USQ No. 3119 dated 03.08.2017	Shipping		Port Development Projects
24	75	USQ No. 294 dated 19.07.2016	Consumer Affairs, Food and Public Distribution	Department of Consumer Affairs	Complaints Against Consumer Courts
25	76	USQ No. 4640 dated 23.03.2018	Finance	Department of Economic Affairs	Debt Management Office

9th

Appendix-II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 52

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1004 dated 28 November, 2006 regarding "Implementation of Reservation Policy." (Annexure-I).
- (ii) Unstarred Question No. 3293 dated 16 March, 2011 regarding "Reservation in Unaided Private Educational Institutions." (Annexure-II).
- (iii) Unstarred Question No. 1393 dated 14 August, 2013 regarding "Reservation to OBCs in Private Unaided Institutions." (Annexure-III).

The above mentioned Questions were asked by various MPs to the Minister of Human Resource Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I, II and III).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Human Resources Development *vide* O.M. No. 15-40/2014-U.Policy dated 20 January, 2015 had requested to drop the Assurances on the following grounds:-

"That a legislative proposal was formulated to provide reservation of seats in admission and regulation of admission and fee in the unaided private educational institutions including deemed to be universities under the purview of the Central Government. The provisions of reservation were to be made applicable to (i) all unaided private educational institutions not receiving any aid, directly or indirectly from the Central Government and affiliated to an university established under a Central Government and affiliated to an university established under a Central Act and (ii) declared as deemed to be university under section 3 of UGC Act, 1956.

(b) A Group of Ministers was formulated to review the issue of reservation and manner of implementation of Article 15 (5) of the Constitution. It was observed that in regard to the unaided private educational institutions, issues regarding their eligibility, financial obligation of the Central Government would require wide consultations with stakeholders. It was then decided to form a Core Group of Ministers comprising the then Human Resource Minister, the then Rashka Mantri, and the then Finance Minister to formally consult, turn by turn, the leaders of all political parties and Chief Ministers to build political consensus the Core Group of Ministers on 19th & 20th October, 2006 met with the Chief Ministers and Education Ministers of Andhra Pradesh, Karnataka, Tamil Nadu, Kerala, Puducherry, Orissa, West Bengal, Madhya Pradesh, Chhattisgarh, Assam, Arunachal Pradesh, Manipur, Tripura, Uttar Pradesh, Gujarat, Himachal Pradesh, Uttarakhand, Rajasthan, Delhi, Haryana, Bihar, Goa and Punjab. However, there was no political consensus on the issue. A meeting was also held on 26th October, 2006 under the Chairmanship of the then Human Resource Development Minister with the Chancellors, Vice-Chancellors of various Private Institutions. On account of the above, the GoM could not finalise its recommendation on the issue relating to how unaided institutions could be mandated by a Central law to implement the policy in the absence of State funding.

(c) In the meantime, the 93rd Constitutional Amendment Act and the CEI (Reservation in Admission) Act 2006 was challenged in several writ petitions before the High Court and the Supreme Court. The Supreme Court finally disposed off all the writ petitions on 10th April, 2008 upholding the constitutional validity of the 93rd Amendment Act in so far as it applied to the Educational Institutions established, maintained or aided by the Central Government. However, the question as to the validity of the Amendment as far as it related to private unaided institutions was left without conclusion.

(d) Also, a SLP of the Union of India in a similar matter is still pending in the Hon'ble Supreme Court. The said SLP is against the Hon'ble High Court of Allahabad's order dated 11th February, 2011 in the case of Sudha Tiwari vs Union of India and others, wherein it was held that the 93rd Constitutional Amendment Act, 2005 in so far as it enable to provide reservations to private/unaided educational institutions is violative of the basic structure of the Constitution. Therefore, the matter is still sub-judice.

(e) A political consensus on the issue is required to be build with the States and other stakeholders and the Central Government will not be able to fulfill the Assurance till such time as a consensus emerges. Accordingly, the Committee on Government Assurances may be moved to drop the Parliament Assurances on the above subject from the list of pending Assurances."

4. The above request for dropping the Assurances was considered by the Committee at their sitting held on 19 November, 2015 and it was decided not to drop the Assurances as the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitutes an Assurance. The Committee accordingly presented their Twenty-Sixth Report (16th Lok Sabha) on 21 December, 2015 and observed that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion.

5. However, the Ministry of Human Resource Development (Department of Higher Education) vide O.M. No.F.No.15-40/2014-U.Policy dated 24th October, 2016, have again requested to drop the Assurances on the following grounds:-

"That Ministry of Parliamentary Affairs is inclined to drop the Assurances which are subjudice or referred to CBI and has called for status note on steps taken to fulfill such Assurances. In this regard, a copy of status note on such Assurances furnished vide this Ministry's OM of even no. dated 26.09.2016 is attached herewith (Appendix). This Ministry has three Lok Sabha Assurances pending on Draft Bill on unaided private educational institutions (reservation of seats in admission and regulation of admission and fee bill, 2006). The matter of reservation in private unaided educational institutions is subjudice in the Supreme Court of India. It is worthwhile to mention that Committee on Government Assurances (Rajya Sabha) in its meeting held on 30.08.2016 has already dropped the Assurances pending on the matter relating to reservation in private unaided educational institutions as per Rajya Sabha Secretariat's OM No. RS-1/2009/184/2006-Com.III dated 27.09.2016."

6. The above request was again considered but not acceded to by the Committee at their sitting held on 24 January 2018. The Committee accordingly presented their 82nd Report (16th Lok Sabha) on 9 August 2018 inter-alia stating that since the private unaided educational institutions are given recognition by the Government, they need to follow the Government policies. The Committee also

observed that the Ministry are required to apprise them of the final outcome of the matter along with the directives of the Supreme Court in this regard as well as the initiatives taken and the progress made in the matter.

7. However, the Ministry of Human Resource Development vide their D.O. No. 15-40/2014-U.Policy dated 27 August, 2018 have once again requested to drop the Assurances on the following grounds:-

"That Ministry of Parliamentary Affairs in its meeting held on 20.06.2016 directed all Ministries to send requests for dropping the Assurances whose matter is subjudice or referred to CBI. In view of this, we requested both CGA (Lok Sabha) & CGA (Rajya Sabha) to drop the Assurances in view of the directions of the Ministry of Parliamentary Affairs as the matter of these Assurances is subjudice. Consequent thereupon, the CGA (Rajya Sabha) has dropped the five Assurances on the subject vide their OM No. RS-1/209/184/2006-Com.III dated 27.09.2016 while CGA (Lok Sabha) has not dropped the Assurances as per directions of the Ministry of Parliamentary Affairs.

Based on the 93rd Constitutional Amendment Act, 2005, we had formulated a Draft on unaided private educational institutions (reservation of seats in admission and regulation of admission and fee bill, 2006) but it could not be processed further as the Amendment Act was declared violative of the basic structure of the Constitution in the case of Sudha Tiwari Vs. Union of India & Others by the High Court of Allahabad. Being aggrieved of the order dated 11.2.2011 of Allahabad High Court, State Government of U.P. and Union of India (MHRD) moved Special Leave Petition in the Supreme Court and as on date the matter is pending in Apex Court vide SLP No. 20172/2011. The hearing of the case has been held thrice on 5.8.2011, 1.2.2017 and 28.4.2017 since registration of SLP on 21.7.2011. No effective hearing has been held so far.

In view of the position stated above, it is once again reiterated that the present case involves a very substantive question of law regarding the provisions of reservations with respect to admission in Private unaided colleges under the new clause (5) in Article 15 of the Constitution and the matter is sub-judice. No action can be taken till the Hon'ble Supreme Court of India decides about the constitutional validity of 93rd Amendment of Constitution.

8. In view of the above the Ministry, with the approval of the Minister of State for Human Resource Development, have once again requested to drop the Assurances.

The Committee may reconsider.

NEW DELHI

DATED: 01/01/2020

vide

(Furnished by O.M. F.No. 15-3/2016-U.Policy dated 29.09.2016)

Appendix

Ministry of Human Resource Development
Department of Higher Education
(U.Policy Section)

Subject: Status Note on the steps taken for fulfilment of the assurance

The assurances given in reply to the following Lok Sabha Unstarred Questions are concerned with Draft Bill on unaided private educational institutions including deemed to be universities (reservation of seats in admission and regulation of admission and fee) Bill, 2006 under the purview of Central Government.

Sl. No.	Lok Sabha Question Number, date, subject and name of Member of Parliament
1.	Lok Sabha USQ No. 1004 dated 28.11.2006 regarding implementation of Reservation Policy asked by Shri Kishanbhai V. Patel, MP
2.	Lok Sabha USQ No. 1393 dated 14.8.2013 regarding Reservation to OBCs in Private Unaided Institutions asked by Shri Anjan Kumar M. Yadav, MP
3.	Lok Sabha USQ No. 3293 dated 16.3.2011 regarding Reservation in Unaided Private Educational Institutions asked by Shri Ashok Kumar Rawat, MP

2. The Ministry of HRD vide its OM No. 15-40/2015-U.Policy dated 20th February, 2015 (copy attached) had requested the Committee on Government Assurance (Lok Sabha) to drop the assurances pending on the Draft Bill on plea that the matter is subjudice and a political consensus on the issue is required to be built with the States and other Stakeholders but our request was not acceded to by the CGA (Lok Sabha) vide its 26th Report (Appendix-IV) on the ground that since a political consensus on the issue is required to be built with the States and other Stakeholders, the Government would not be able to fulfil the Assurance till such time the consensus emerges. The Committee feels that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

3. In the meeting to review the pendency of Government Assurances held on 20th June, 2016 under the chairmanship of Secretary, Ministry of Parliamentary Affairs it was emphasized that the pendency of parliamentary assurances be reduced by dropping the assurances which are subjudice or referred to CBI. In view of this, the instant assurances be dropped as the matter is subjudice in the Supreme Court of India.

Answered
T

LOK SABHA

UNSTARRED QUESTION NO.1004
TO BE ANSWERED ON 28.11.2006
AGRAHAYANA 7, 1928 (SAKA)

Implementation of Reservation Policy

1004. SHRI KISHANBHAI V. PATEL;
SHRI HEMLAL MURMU;
SHRI ADHIR CHOWDHURY;
SHRI BACHI SINGH RAWAT "BACHDA"
SHRI ASADUDDIN OWAIISI;
SHRI SUGRIB SINGH;
SHRI PUNNU LAL MOHALE;
SHRI THAWARCHAND GEHLOT;

Will the Minister of HUMAN RESOURCE DEVELOPMENT

मानव संसाधन विकास मंत्री

be pleased to state:

- (a) the details of the reservation provided/being provided in various higher and minority educational institutes to each of the reserved category in the country;
- (b) whether the Molly Committee set up to prepare a roadmap for implementing quota for OBCs in elite central education institutions has presented their Report;
- (c) if so, the details thereof;
- (d) whether private educational institutes have agreed to implement government reservation policy in their institutes as reported in Hindustan Times dated October 27, 2006;
- (e) if so, the details in this regard;
- (f) whether these private educational institutes has placed demand prior to the implementation of government policy;
- (g) if so, the details thereof; and
- (h) the reaction of union government on such demands?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्रीमती डी. पुरानेश्वरी)

(a): The present policy of reservation in matters of admission to centrally maintained and aided institutions such as the Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs) and the Central Universities is limited to 15% seats for the SCs and

....2/-

7.5% seats for the STs, subject to candidates meeting the prescribed standards of eligibility in the respective categories. Minority Educational Institutions established under Art.30(1) of the Constitution are exempted from implementing the policy of reservation of the Government.

(b) & (c): The Over Sight Committee constituted to suggest a road-map has recommended the implementation of 27 percent reservation of seats for OBCs without any decline in the present level of seats available to the General Category of students in all the Centrally Aided institutes of Higher Learning at a cost of Rs.12338.22 crores over three years beginning from the Academic session in the calender year 2007-2008.

(d) to (h): A proposal in regard to reservation in unaided educational institutions coming under the purview of the Central Government is under consideration.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 3293
TO BE ANSWERED ON 16.03.2011

Reservation in Unaided Private Educational Institutions

†3293. SHRI ASHOK KUMAR RAWAT:
SHRI NAMA NAGESWARA RAO:
SHRI RAMSINH RATHWA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to enact legislation for reservation of SCs/STs/OBCs in unaided private higher educational institutions functioning in the country including medical colleges and private universities;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT
(Dr. D. PURANDESWARI)

(a) to (c): The information is being collected and will be laid on the Table of the House.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 1393
TO BE ANSWERED ON 14TH AUGUST, 2013

Reservation to OBCs in Private Unaided Institutions

1393. SHRI ANJAN KUMAR M.YADAV:

SHRI S. ALAGIRI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has made any provision for providing reservation to Other Backward Classes in private unaided institutions;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to bring a legislation in this regard; and
- (d) if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SHASHI THAROOR)

(a) & (b): Under Article 15(5) of the Constitution, the Parliament as well as State Legislatures are competent to make laws with special provisions for the advancement of the weaker sections of society - the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes - in matters of access to educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30. At present there is no central law providing for reservation to Other Backward classes (OBCs) in private unaided institutions.

(c): Yes, Madam.

(d): The proposal has been formulated by the Ministry of Human Resource Development (MHRD). However, it needs detailed consultations and consensus amongst key stakeholders.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 54

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 710 dated 27.02.2015 regarding "Press and Registration of Books Act."

On 27 February, 2015, Shri Jose K Mani, M.P., addressed an Unstarred Question No. 710 to the Minister of Information and Broadcasting. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Information and Broadcasting vide O.M. No. H-11016/11/2015-MUC dated 19 March, 2017 have stated as under:-

"That this Ministry is still in the process of finalization of final draft of the proposed RNP Bill in consultation with stakeholders. Once the draft bill is finalized the same will be taken up through the further pre-legislative process, i.e. calling for public opinion, inter-ministerial consultations, legal vetting etc. Since this is a time consuming process and also keeping in view the fact that the draft RNP bill has not yet been finalized the time for completion of this process cannot be anticipated at this stage . "

4. In view of the above, the Ministry, with the approval of Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA

UNSTARRED QUESTION No. 710
(TO BE ANSWERED ON 27.02.2015)

PRESS AND REGISTRATION OF BOOKS ACT

710. SHRI JOSE K. MANI

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has finalized the draft of the amendment to the Press and Registration of Books Act, 1867 that governs aspects of verification and verification of print titles and other policy issues related to print media;
- (b) if so, the details and salient features of the draft amendment;
- (c) whether the Government has engaged the Indian Newspaper Society in prior consultation on the vesting issue of penalty which the media industry considers draconian and volatile of Chapter 3 of the Constitution; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF INFORMATION &
BROADCASTING (COL RAJYAVARDHAN RATHORE (Retd.))

(a) to (d) The draft amendment bill, namely Press and Registration of Books and Publications (PRBP) Bill, 2015 for amending certain provisions of the existing Press and Registration of Books (PRB) Act, 1867, is under the consideration of Government of India.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 58

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3893 dated 08 December, 2016 regarding "Execution of NH Projects."

On 08 December, 2016, Shri V. Panneerselvam, Shri Jagdambika Pal, Shri Manoj Tiwari, Shri Chandra Prakash Joshi and Shri Kaushal Kishore, M.Ps., addressed an Unstarred Question No. 3893 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/128/2016-P&M (Mon) dated 29th November, 2017 and dated 06th June, 2018 have stated as under:-

"That the reply was furnished as per the requirement of question. The Matter is still under investigation and no time frame can be specified for such investigations. However, appropriate action will be taken against the concerned companies/officials, if found guilty, as per the contract agreement and extant service rule subject to outcome of such investigations."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI:

LOK SABHA
UNSTARRED QUESTION NO. 3893
ANSWERED ON 8TH DECEMBER, 2016

EXECUTION OF NH PROJECTS

3893. SHRI V. PANNEERSELVAM:
SHRI JAGDAMBIKA PAL:
SHRI MANOJ TIWARI:
SHRI CHANDRA PRAKASH JOSHI:
SHRI KAUSHAL KISHORE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Ministry has found any complaints/anomalies in the execution of National Highway Projects running across the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details regarding safety measures taken/being taken, NH-wise and State-wise and their impact in this regard; and
- (d) the details of the roads connected with Highways during the last three years, State-wise?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (b) Some complaints regarding quality of execution have been received and their details are annexed. Quality checking of materials/testing is being conducted by the Quality Assurance Team of NHAI and by the respective Engineer of the Project for ensuring quality of material used in construction work as per IRC Guidelines and Quality Assurance Manual. Besides, as per Concession/Contract Agreement, Independent Engineer/Authority Engineer of the respective Packages review the quality of construction of Highways. Some of the National Highways projects work is affected mainly due to land acquisition, utility shifting, non availability of Soil/Aggregates, Poor performance of contractors, Environment/ Forest/Wildlife Clearance, ROB & RUB issue with Railways, Public agitation for additional facilities, Arbitration/contractual disputes with contractors etc

(c) Road safety improvement works have been included on National Highways in different states in the current year Annual Plan 2016-17. 35 nos. of works at an estimated cost of about Rs. 400 Crore have been identified and finalization of proposal for sanction is under progress. Ministry has also decided to install crash barriers at accident prone locations on National Highways on Hilly Terrain. Stretches for installation of crash barrier in hilly areas of National Highways totaling a length of 350Kms have been recently received from 9 hilly state.

(d) Various roads have been connected through 17883 km of National Highways during the last three years in the country.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (b) OF LOK SABHA UNSTARRED QUESTION NO. 3818 ANSWERED ON 08.12.2016 ASKED BY SHRI KRUPAL BALAJI TUMANE AND SHRIMATI REKHA VERMA REGARDING PROGRESS OF NATIONAL HIGHWAY PROJECTS.

S. No.	Details of Complaints /Anomalies found during the Execution of National Highways projects
1	Shri Devendra Singh (Bhole), Member (Lok Sabha), Kanpur regarding financial irregularities, loot and allegation of using sub-standard material while making bridge on Shambua rail crossing on NH-86, Kanpur-Sagar.
2	SP, CBI, Kolkata. From perusal of the same it is seen that it is a copy of a table published in newspapers with sub title "Money bungling". A total of 10 projects have been mentioned in which the cost, length, kms finished, physical progress (%), Financial Progress (%) and money taken out (in Cr.) has been provided.
3	Mr. Satya Vir Yadav regarding preparation of estimates and supervision by Dakshin Haryana Bijli Vitran Nigam (DHBVNL) for electric line shifting work to be executed by the concessionaire M/s PCEPL in Haryana portion of the stretch "Six laning of Gurgaon-Kotputli-Jaipur section of NH-8 from km 42+700 to km 273+000",
4	Ministry asked NHAI to first get the matter regarding the Hon'ble High Court of Rajasthan orders dated 11.08.2015 pertaining to six laning of Gurgaon-Jaipur Section of NH-8 from Km 42.700 to 273.00 in the states of Haryana & Rajasthan BOT (Toll) on DBFO pattern under NHDP Phase-V, thoroughly investigated through their CVO and based on the findings, NHAI Board may decide regarding need of further investigation by other agency including CBI. The matter is under investigation.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 65

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1628 dated 04.05.2016, regarding "Consumption of Diesel and Electricity by Railways".

On 04 May, 2016, Shrimati Vanaroja R and Shri K.Parasuraman, M.Ps. addressed an Unstarred Question No. 1628 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2016/Fuel/443/6 dated 23 February, 2018 have stated as under:-

"With accelerated electrification, Diesel Locomotive fleet in operation is expected to reduce drastically. Accordingly HSD consumption of IR will also decrease. With reduced consumption of HSD, this exhaustive exercise of amendment in various Rules and Regulations in liason with other Ministries, which is expected to take considerable time further, may not be required"

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested to drop the Assurance.

The Committee may consider.

DATED:- 01/01/2020

NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1628
TO BE ANSWERED ON 04.05.2016**

CONSUMPTION OF DIESEL AND ELECTRICITY BY RAILWAYS

**1628. SHRIMATI VANAROJA R.:
SHRI K. PARASURAMAN:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways consumes around 2.8 billion litres of diesel annually costing Rs.18000 crore and also spends around Rs.12,000 crore annually to purchase 17.5 billion units of electricity;**
- (b) if so, the details thereof;**
- (c) whether the Government is exploring the policy to procure crude oil and take refinery capacity on lease to improve its finances which would reduce diesel inventories by a third;**
- (d) if so, the details thereof; and**
- (e) the steps taken by the Railways particularly Northern Railway to reduce consumption of diesel and electricity?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1628 BY SHRI SHRIMATI VANAROJA R. AND SHRI K. PARASURAMAN TO BE ANSWERED IN LOK SABHA ON 04.05.2016 REGARDING CONSUMPTION OF DIESEL AND ELECTRICITY BY RAILWAYS

(a) & (b) For the year 2014-15 Indian Railways consumed 2.9 billion litres of Diesel costing ₹ 16804.63 crores and paid ₹ 12316 crores to purchase 18.24 billion units Electrical Energy.

(c) Yes, Madam.

(d) Pros and cons are being studied and decision will be taken based on outcome of the study.

(e) The following steps have been taken:-

- (1) Shutting down of diesel locos where detention is likely to exceed 30 minutes.
- (2) Super checks of outgoing locos at the level of officers and supervisors of the shed for proper maintenance practice.
- (3) Provision of Auxilliary Power Units on Diesel locomotives.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 66

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1090 dated 08.02.2017 regarding "New FM Radio Stations."

On 08 February, 2017, Shri Jai Prakash Narayan Yadav and Shri Arjun Lal Meena, M.Ps., addressed an Unstarred Question No. 1090 to the Minister of Information and Broadcasting. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Information and Broadcasting vide O.M. No. 18011/5/2017-B(D) dated 26 April, 2018 have stated as under:-

"The above Assurance involves setting up of FM stations which takes about 2-3 years time. It was stated in the reply to the Question that the transmitters/FM radio stations have been approved for installation. It is mentioned that the installation of transmitters/technical upgradation including FM stations of AIR/DD is a continuous process and takes long time."

4. In view of the above, the Ministry, with the approval of Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA
UNSTARRED QUESTION No. 1090
(TO BE ANSWERED ON 08.02.2017)

NEW FM RADIO STATIONS

1090. SHRI JAI PRAKASH NARAYAN YADAV:
SHRI ARJUN LAL MEENA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to set up new FM radio stations and if so, the details thereof, State-wise especially in Rajasthan and Bihar;
- (b) the time by which these are likely to be set up;
- (c) if not, the reasons therefor;
- (d) the details of the FM radio stations functioning in Rajasthan and Bihar at present; and
- (e) whether some of the FM stations sanctioned have not started services and if so, the details thereof especially in Bihar and the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND
BROADCASTING

{COL RAJYAVARDHAN RATHORE (Retd.)}

(a) to (e) Yes madam. Prasar Bharati has informed that 116 new FM radio Stations including 52 nos. of 100 W FM Relay Stations have been approved for installation in various parts of the country. State-wise details including Rajasthan & Bihar are given in Annexure-I. All India Radio is taking all the necessary steps to set up these stations as early as possible.

Details of the existing FM radio stations functioning in Rajasthan and Bihar are given in Annexure-II.

**ANNEXURE AS REFERRED TO IN REPLY TO PART (a) to (e) OF LOK SABHA
UNSTARRED QUESTION NO. 1090 TO BE ANSWERED ON 08.02.2017**

**List of 116 places where FM Transmitters approved to be set up under 12th Plan
including Cont. Schemes of earlier Plans**

S. NO.	PLACE	STATE	POWER OF NEW FM TRANSMITTER
1.	KAKINADA	ANDHRA PRADESH	10 KW
2.	ANINI / NAMSAI	ARUNACHAL PRADESH	1 KW
3.	BOMDILA	ARUNACHAL PRADESH	1 KW
4.	CHANGLANG	ARUNACHAL PRADESH	1 KW
5.	DAPORIJO	ARUNACHAL PRADESH	1 KW
6.	KHONSA	ARUNACHAL PRADESH	1 KW
7.	BARIRIZO	ARUNACHAL PRADESH	100 W
8.	BHALUKPONG	ARUNACHAL PRADESH	100 W
9.	BOLENG	ARUNACHAL PRADESH	100 W
10.	CHYANGTAJO	ARUNACHAL PRADESH	100 W
11.	GENSI	ARUNACHAL PRADESH	100 W
12.	HAYULIANG	ARUNACHAL PRADESH	100 W
13.	KOYU	ARUNACHAL PRADESH	100 W
14.	MARIANG	ARUNACHAL PRADESH	100 W
15.	MECHUKA	ARUNACHAL PRADESH	100 W
16.	NAMPONG	ARUNACHAL PRADESH	100 W
17.	PALIN	ARUNACHAL PRADESH	100 W
18.	RAGA	ARUNACHAL PRADESH	100 W
19.	RUMGONG	ARUNACHAL PRADESH	100 W
20.	SAGALEE	ARUNACHAL PRADESH	100 W
21.	SANGRAM	ARUNACHAL PRADESH	100 W
22.	TUTING	ARUNACHAL PRADESH	100 W
23.	YACHULI	ARUNACHAL PRADESH	100 W
24.	YINGKIONG	ARUNACHAL PRADESH	100 W
25.	GOALPARA	ASSAM	1 KW
26.	KARIMGANJ	ASSAM	1 KW
27.	LUMDING	ASSAM	1 KW
28.	BAKULIAGHAT	ASSAM	100 W
29.	BARPETA	ASSAM	100 W
30.	DUDNOI	ASSAM	100 W
31.	LANKA	ASSAM	100 W
32.	SARIHAJAN	ASSAM	100 W
33.	UDALGURI	ASSAM	100 W
34.	SILCHAR	ASSAM	5 KW
35.	MUZZAFFARPUR	BIHAR	10 KW
36.	AMBIKAPUR	CHHATTISGARH	5 KW
37.	KINNAUR (KALPA)	HIMACHAL PRADESH	1 KW
38.	GREEN RIDGE	JAMMU & KASHMIR	10 KW
39.	HIMBOTINGLA	JAMMU & KASHMIR	10 KW
40.	PATNITOP	JAMMU & KASHMIR	10 KW
41.	NAUSHERA	JAMMU & KASHMIR	10 KW
42.	DHANBAD	JHARKHAND	10 KW
43.	ALAPPUZHA	KERALA	5 KW
44.	RATLAM	MADHYA PRADESH	10 KW
45.	REWA (AIR SITE)	MADHYA PRADESH	10 KW
46.	CHHATARPUR	MADHYA PRADESH	5 KW
47.	GWALIOR	MADHYA PRADESH	5 KW
48.	JALGAON	MAHARASHTRA	5 KW
49.	TAMENGLONG	MANIPUR	1 KW
50.	UKHRUL	MANIPUR	1 KW
51.	CHINGAI	MANIPUR	100 W
52.	TAMEI	MANIPUR	100 W
53.	CHERRAPUNJEE	MEGHALAYA	1 KW

S. NO.	PLACE	STATE	POWER OF NEW FM TRANSMITTER
54.	BAGHMARA	MEGHALAYA	100 W
55.	TURA	MEGHALAYA	5 KW & 100 W
56.	CHAMPHAI	MIZORAM	1 KW
57.	KOLASIB	MIZORAM	1 KW
58.	TUIPANG	MIZORAM	1 KW
59.	CHIAHPHURI	MIZORAM	100 W
60.	KHAWBUNG	MIZORAM	100 W
61.	PUKZING	MIZORAM	100 W
62.	VANLAIPHAI	MIZORAM	100 W
63.	ZAWNRGBIN	MIZORAM	100 W
64.	PHEK	NAGALAND	1 KW
65.	WOKHA	NAGALAND	1 KW
66.	ZUNHEBOTO	NAGALAND	1 KW
67.	HENIMA (TENNING)	NAGALAND	100 W
68.	MELURI	NAGALAND	100 W
69.	JORANDA	ODISHA	1 KW
70.	SORO	ODISHA	1 KW
71.	AMRITSAR	PUNJAB	20 KW
72.	KOTA	RAJASTHAN	1 KW
73.	BUNDI (TV SITE)	RAJASTHAN	10 KW
74.	CHAUNTAN HILL	RAJASTHAN	20 KW
75.	AJMER	RAJASTHAN	5 KW
76.	CHUNGTHANG	SIKKIM	100 W
77.	DENTAM	SIKKIM	100 W
78.	GYALSHING	SIKKIM	100 W
79.	LACHEN	SIKKIM	100 W
80.	LACHUNG	SIKKIM	100 W
81.	MANGAN	SIKKIM	100 W
82.	NAMTHANG	SIKKIM	100 W
83.	SORENG	SIKKIM	100 W
84.	YUKSUM	SIKKIM	100 W
85.	OTTACAMUND	TAMILNADU	10 KW
86.	NUTAN BAZAR	TRIPURA	1 KW
87.	UDAIPUR	TRIPURA	1 KW
88.	AMBASSA	TRIPURA	100 W
89.	CHAWMANU	TRIPURA	100 W
90.	DAM CHHARA	TRIPURA	100 W
91.	GANDACHHARA	TRIPURA	100 W
92.	JOLAIBARI	TRIPURA	100 W
93.	SAKHAN	TRIPURA	100 W
94.	SILACHARI	TRIPURA	100 W
95.	VANGMUN (BHANGHMUN)	TRIPURA	100 W
96.	LONGTHERAI	TRIPURA	5 KW
97.	MEERUT	UTTAR PRADESH	10 KW
98.	ETAWAH	UTTAR PRADESH	10 KW
99.	AGRA	UTTAR PRADESH	5 KW
100.	MATHURA	UTTAR PRADESH	10 KW
101.	CHAMPAWAT	UTTARAKHAND	1 KW
102.	DEHRADUN	UTTARAKHAND	10 KW
103.	HALDWANI	UTTARAKHAND	10 KW
104.	HARIDWAR	UTTARAKHAND	100 W
105.	ALMORA	UTTARAKHAND	5 KW & 1 kw
106.	KRISHNANAGAR	WEST BENGAL	10 KW
107.	BARDHAMAN	WEST BENGAL	10 KW
108.	COOCH BEHAR	WEST BENGAL	10 KW
109.	DARJEELING	WEST BENGAL	10 KW
110.	KURSEONG	WEST BENGAL	10 KW
111- 116	10 KW FM TRANSMITTER AT 06 LOCATIONS ALONG INDO-NEPAL BORDER	ALONG INDO-NEPAL BORDERING STATES	10 KW

**ANNEXURE AS REFERRED TO IN REPLY TO PART (a) to (e) OF LOK SABHA
UNSTARRED QUESTION NO. 1090 TO BE ANSWERED ON 08.02.2017**

List of Existing FM Stations in Bihar & Rajasthan (State-wise)

Sl. No.	PLACE	STATE	POWER OF TRANSMITTER
1.	AURANGABAD	BIHAR	100 W
2.	BETTIAH	BIHAR	100 W
3.	BHAGALPUR	BIHAR	100 W
4.	FORBESGANJ	BIHAR	100 W
5.	GAYA	BIHAR	100 W
6.	KISHANGANJ	BIHAR	100 W
7.	MADHUBANI	BIHAR	100 W
8.	MOTIHARI	BIHAR	100 W
9.	MUZAFFARPUR	BIHAR	100 W
10.	PATNA	BIHAR	10 kW & 6 kW
11.	PURNEA	BIHAR	6 kW
12.	SASARAM	BIHAR	6 kW
13.	SITAMARHI	BIHAR	100 W
14.	SUPAUL	BIHAR	100 W
15.	ALWAR	RAJASTHAN	10 kW
16.	ANUPGARH	RAJASTHAN	100 W
17.	BANSWARA	RAJASTHAN	10 kW
18.	BHARATPUR	RAJASTHAN	100 W
19.	BIKANER	RAJASTHAN	10 kW
20.	CHITTORGARH	RAJASTHAN	10 kW
21.	CHURU	RAJASTHAN	6 kW
22.	JAIPUR	RAJASTHAN	10 kW & 6 kW
23.	JAISALMER	RAJASTHAN	10 kW
24.	JHALAWAR	RAJASTHAN	6 kW
25.	JHUNJHUNU	RAJASTHAN	100 W
26.	JODHPUR	RAJASTHAN	6 kW
27.	KARAULI	RAJASTHAN	100 W
28.	MOUNT ABU	RAJASTHAN	6 kW
29.	NAGPUR	RAJASTHAN	6 kW
30.	NATHDWARA	RAJASTHAN	100 W
31.	SAWAI MADHOPUR	RAJASTHAN	6 kW
32.	UDAIPUR	RAJASTHAN	1 kW

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 68

Subject: Request for dropping of Assurance given in reply to Starred Question No. 402 dated 15.12.2016 regarding "Utilization of NTC Mills Land"

On 15 December, 2016, Shri Kunwar Haribansh Singh and Shri S.R.Vijayakumar, M.Ps. addressed a Starred Question No. 402 to the Minister of Textiles. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Textiles within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Textiles *vide* O.M. No. 1/27/2016-NTC dated 17.07.2018, have stated as under:-

"Reply given to Lok Sabha Starred Question No. 402 on 15.12.2016 is not a promise but a factual piece of information".
4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Textiles, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI

ANNEXURE

LOK SABHA
STARRED QUESTION NO.*402
TO BE ANSWERED ON 15.12.2016

UTILISATION OF NTC MILLS LAND

*402. KUNWAR HARIBANSH SINGH:
SHRI'S.R. VIJAYAKUMAR:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether a number of National Textile Corporation (NTC) mills have been closed down and if so, the details thereof, State/ UT-wise;
- (b) the land in hectare and estimated value of each such mill;
- (c) whether the Government has drawn any plan to utilise the land more profitably;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/being taken by the Union Government to make NTC a profit making entity?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)
MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE
LOK SABHA STARRED QUESTION NO.*402 TO BE ANSWERED ON
15.12.2016.**

(a): As per the Board for Industrial and Financial Reconstruction (BIFR) Revival Scheme – MS-08 of National Textile Corporation Limited (NTC) approved on 5th September, 2008, 78 mills found unviable as per the scheme have been closed under the Industrial Disputes Act. The State/UT wise details of the closed mills of NTC are at Annexure – I.

(b): Out of the land of the 78 closed mills of NTC, the land of 28 mills has been disposed of completely as per the sanctioned scheme of BIFR. The details of the remaining land area belonging to 50 closed mills of NTC and the estimated value are at Annexure – II.

(c) & (d): The land assets of NTC closed textile mills are to be utilized as per the provisions of Sick Textile Undertakings (Nationalization) Act, 1974, Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986 and The Textiles Undertakings (Nationalization) Act, 1995. Accordingly, NTC is in the process of formulating a policy for utilization of land assets of closed mills.

(e): NTC is now a profit making company. During the financial year 2015-16, NTC has reported net profit of Rs.21.59 crores. Further, NTC has formulated modernization, expansion and diversification plans (NTC - Future plan 2015) in association with Northern India Textile Research Association (NITRA) which are to be implemented in two phases, to make the company more competitive and profitable.

LIST OF 78 MILLS CLOSED UNDER INDUSTRIAL DISPUTE ACT

	S. No.	NAME OF THE MILLS	LOCATION
Andhra Pradesh			
	1	AZAM JAHU MILLS	Warangal
	2	NATRAJ SPINNING MILLS	Adilabad
	3	ADONI COTTON MILLS	Adoni
	4	NETHA SPINNING MILLS	Secunderabad
	5	ANANTHAPUR COTTON MILLS	
Assam			
	6	ASSOCIATED INDUSTRIES	Chandrapur
Bihar			
	7	GAYA COTTON & JUTE MILLS	Gaya
	8	BIHAR CO-OPERATIVE MILLS	Mokameh
Gujarat			
	9	AHMEDBAD JUPITER TEX. MILLS	Ahmedabad
	10	JEHANGIR TEXTILE MILLS	Ahmedabad
	11	MAHALAXMI TEX. MILLS	Bhavnagar
	12	NEW MANEKCHOWK TEX. MILL	Ahmedabad
	13	PETLAD TEX. MILLS	Petlad
	14	RAJKOT TEX. MILLS	Rajkot
	15	VIRAMGAM TEX. MILLS	Viramgam
	16	RAJNAGAR II	Ahmedabad
	17	HIMADARI TEXTILE MILLS	Ahmedabad
	18	AHMEDABAD NEW TEXTILE MILLS	Ahmedabad
Karnataka			
	19	M.S.K. MILLS	Gulbarga
	20	MYSORE SPG. & MFG. MILLS	Bangalore
	21	SHREE YALLAMA COTTON MILLS	Davangere
	22	MINERVA MILLS	Bangalore
Madhya Pradesh			
	23	BENGAL NAGPUR COTTON MILLS	Rajnandgaon
	24	HIRA MILLS	Ujjain
	25	INDORE MALWA UNITED MILLS	Indore
	26	KALYAN MAL MILLS	Indore
	27	SWADESHI TEXTILE MILLS	Indore
Maharashtra			
	28	INDIA UNITED MILLS NO.2	Mumbai
	29	INDIA UNITED MILLS NO.3	Mumbai
	30	INDIA UNITED MILLS NO.4	Mumbai
	31	KOHINOOR MILLS NO.2	Mumbai
	32	KOHINOOR MILLS NO.3	Mumbai
	33	JAM MFG. MILLS	Mumbai
	34	MODEL MILLS	Nagpur
	35	R.S.R.G. MILLS	Akola

	36	SHRI SITARAM MILLS	Mumbai
	37	VIDHARBHA MILLS	Achalpur
	38	BHARAT TEXTILE MILLS	Mumbai
	39	DIGVIJAY TEXTILE MILLS	Mumbai
	40	ELPHINSTONE SPG & WVG MILLS	Mumbai
	41	JUPITER TEXTILE MILLS	Mumbai
	42	MUMBAI TEXTILE MILLS	Mumbai
	43	NEW HIND TEXTILE MILLS	Mumbai
	44	PODAR PROCESSORS	Mumbai
	45	SHREE MADHUSUDAN MILLS	Mumbai
	46	INDIA UNITED MILLS NO.6 (DYE Works)	Mumbai
	47	KOHINOOR MILLS NO.1	Mumbai
	48	FINLAY MILLS	Mumbai
Punjab			
	49	DAYALBAGH SPG & WVG MILLS	Amritsar
	50	PANIPAT WOOLLEN MILLS	Kharar
	51	KHARAR TEXTILE MILLS	Kharar
	52	SURAJ TEXTILE MILLS	Malout
Rajasthan			
	53	EDWARD MILLS	Bewar
	54	SHREE BIJAY COTTON MILLS	Bijanagar
Uttar Pradesh			
	55	ATHERTON MILLS	Kanpur
	56	BILI COTTON MILLS	Hathras
	57	LAXMIRATTAN COTTON MILLS	Kanpur
	58	LORD KRISHNA TEX.MILLS	Saharanpur
	59	MUIR MILLS	Kanpur
	60	NEW VICTORIA MILLS	Kanpur
	61	RAE BARELI TEX. MILLS	Raebareli
	62	SHRI VIKRAM COTTON MILLS	Lucknow
	63	SWADESHI COTTON MILLS	Kanpur
	64	SWADESHI COTTON MILLS	Naini
West Bengal			
	65	BANGASRI COTTON MILLS	Sonepore
	66	BENGAL FINE S.&W.MILLS NO.II	Kataganj
	67	MANINDRA B.T. MILLS	Cossim Bazar
	68	JYOTI WVG. FACTORY	Patipukur
	69	CENTRAL COTTON MILLS	Belur
	70	SHREE MAHALAXMI COTTON	Palta
	71	BENGAL FINE S.&W.MILLS NO.I	Konnagar
	72	BENGAL LUXMI COTTON MILLS	Serampore
	73	RAMPOORIA COTTON MILLS	Rishra
Tamil Nadu			
	74	BALARAMAVARMA TEXTILE MILLS	Shencottah
	75	KISHNAVENI TEXTILE MILLS	Coimbatore
	76	OM PARASAKTHI MILLS	Coimbatore
	77	SOMASUNDARAM MILLS	Coimbatore
	78	KALEESWARAR MILLS 'A' UNIT	Coimbatore

Details of remaining land belonging to 50 closed mills of NTC

	Sr. NO.	NAME OF THE MILLS	BALANCE LAND		BALANCE LAND VALUE	
			LEASE HOLD (Area In Hectares)	FREE HOLD (Area In Hectares)	TOTAL LEASE HOLD VALUE (Rs. In Crores)	TOTAL FREE HOLD VALUE (Rs. In Crores)
1	2	3	4	5	6	7
ANDHRA PRADESH	-	-				
	1	ADONI COTTON MILLS		2.90		8.68
	2	ANANTHAPUR COTTON MILLS		18.09		12.98
ASSAM	-	-				
	3	ASSOCIATED INDUSTRIES		468.44		175.72
BIHAR	-	-				
	4	BIHAR CO-OPERATIVE MILLS		12.36		9.00
GUJRAT	-	-				
	5	AHMEDBAD JUPITER TEX. MILLS		2.03		35.61
	6	JEHANGIR TEXTILE MILLS		1.01		17.70
	7	NEW MANEKCHQWK TEX.MILL	0.49		7.96	
	8	PETLAD TEX.MILLS	12.21		14.48	
	9	VIRAMGAM TEX.MILLS	5.67		15.63	
	10	AHMEDABAD NEW TEXTILE MILLS		0.41		8.74
KARNATKA	-	-				
	11	M.S.K. MILLS		17.21		92.63
	12	MYSORE SPG. & MFG. MILLS		2.92		77.05
	13	SHREE YALLAMA COTTON MILLS		55.91		9.12
	14	MINERVA MILLS		13.20		348.13

MADHYA PRADESH	-					
	15	BENGAL NAGPUR COTTON MILLS	19.75			315.91
	16	HIRA MILLS	36.90			332.13
	17	INDORE MALWA UNITED MILLS	23.99			100.76
	18	KALYAN MAL MILLS	13.70			164.38
MAHARASHTRA	-					
	19	INDIA UNITED MILLS NO.2		0.39		23.58
	20	INDIA UNITED MILLS NO.4		3.16		191.18
	21+22	KOHINOOR MILLS NO1 & 2	3.16	5.59	291.78	465.59
	23	JAM MFG. MILLS	0.10	3.77	8.71	353.19
	24	MODEL MILLS		0.01	0.29	0.36
	25	R.S.R.G. MILLS		6.08		27.06
	26	SHRI SITARAM MILLS		5.10		666.12
	27	DIGV HAY TEXTILE MILLS	3.78	0.51	353.60	31.13
	28	ELPHINSTONE SPG & WVG MILLS		1.50		91.65
	29	MUMBAI TEXTILE MILLS		3.65		175.30
	30	SHREE MADHUSUDAN MILLS		4.75		953.82
	31	INDIA UNITED MILLS NO.6 (DYE Works)		4.84		624.07
	32	FINLAY MILLS		4.21		329.56
PUNJAB	-					
	33	PANIPAT WOOLLEN MILLS		3.29		7.72
	34	KHARAR TEXTILE MILLS		18.34		43.04
	35	SURAJ TEXTILE MILLS		9.83		24.48
RAJASTHAN	-					
	36	SHREE BIJAY COTTON MILLS		6.19		67.93
TAMILNADU	-					
	37	SOMASUNDARAM MILLS		3.01		106.80
	38	KALEESWARAR MILLS 'A' UNIT		6.43		229.71

UTTAR PRADESH	-					
	39	ATHERTON MILLS	7.54	2.02	221.63	52.50
	40	BIJLI COTTON MILLS	0.70		7.04	
	41	LAXMIRATTAN COTTON MILLS		30.99		999.56
	42	LORD KRISHNA TEX.MILLS		10.87		320.51
	43	MUIR MILLS	17.01	2.90	987.33	71.91
	44	NEW VICTORIA MILLS	12.69		567.77	
	45	RAE BARELI TEX. MILLS	12.31		62.78	
	46	SHRI VIKRAM COTTON MILLS	3.99		64.44	
	47	SWADESHI COTTON MILLS	12.80		200.28	
	48	SWADESHI COTTON MILLS	0.14	23.15	6.12	1222.34
WEST BENGAL	-					
	49	MANINDRA B.T. MILLS		2.46		6.62
	50	BENGAL FINE S.&W.MILLS NO.I		7.71		17.20
		Total	186.94	765.22	3723.02	7898.29

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 72

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 338 dated 25.11.2014, regarding "Construction of Roads along Border Areas"

On 25 November, 2014, Shri R. Dhruva Narayana and Shri Sanay Haribhau Jadhav M.Ps., addressed an Unstarred Question No. 338 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs vide O.M. No. 17015/52/2014-BM.IV dated 22 October, 2018 have stated as under:

"ECBI in its 11th meeting held on 05.09.2016 assigned Ministry of Road Transport and Highways (MoRTH) with the task of survey work and DPR preparation for Frontier Highway in Arunachal Pradesh. ECBI in its 13th meeting held on 19.03.2018 directed DoBM and Government of Arunachal Pradesh may consider sharing the cost of DPR preparation as per approved sharing pattern of North Eastern States (90:10). In this regard, MHA has requested Department of Expenditure to accord in-principle approval to the project and make budget provision to meet the cost of DPR preparation. DoE vide OM dated 25.07.2018 has granted In-Principle approval to MHA for the above proposal with a request to go ahead with the DPR preparation for construction of Frontier Highway and accordingly, Rs. 35.00 crore has been demanded during the current financial year at the supplementary stage and MoRTH has started the tender process for survey work and DPR preparation"

4. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the Assurance.

The Committee may consider.

DATED:- 01/01/2020

NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.†338
TO BE ANSWERED ON THE 25TH NOVEMBER, 2014/AGRAHAYANA 4, 1936 (SAKA)**

CONSTRUCTION OF ROADS ALONG BORDER AREAS

**†338. SHRI R. DHRUVA NARAYANA:
SHRI SANJAY HARIBHAU JADHAV:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to construct a road network along Indo-China border from Mago-Thingbu in Tawang to Vijaynagar in Changlang district in Arunachal Pradesh;

(b) If so, the details thereof; and

(c) the amount of expenditure likely to be incurred on the said projects as well as for strengthening of border security in view of the proposed construction and the time by which the said project is likely to be completed?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (c): The Ministry of Home Affairs is considering the examination of a concept/plan for construction of a lateral road along the Indo China border from Tawang to Vijaynagar in Changlang District in the State of Arunachal Pradesh to provide livelihood/connectivity to the border population and for the development of the border area.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 73

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3630 dated 16.03.2018 regarding "Ill Effect of Smart Phones"

On 16 March, 2018, Shri E. T. Mohammed Basheer, M.P., addressed an Unstarred Question No. 3630 to the Minister of Health and Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health Research) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare (Department of Health Research) *vide* OM F. No. H.11016/19/2018-HR dated 30 May, 2018 have stated as under:

"The portion treated as Assurance, pertains to a project, titled "Impact of Radiations from Cell Phone Towers and Cell Phone use on Health of Pregnant Women, Neonates and Children: A Multidisciplinary Collaborative Effort", and objectives of this study are (1) to compare the pregnancy outcomes in a cohort of pregnant women staying close to cell phone towers with other and (2) to compare the neuro-development outcome in children born to such mothers. Therefore, if at all, there happens to be a need of steps to be taken, it will depend on outcome of the study, which is envisaged to be completed on 19/03/2020 and those steps may not be appropriated to the present question. This Department is, therefore, of the considered view, that his doesn't constitute an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Health and Family Welfare (AP), have requested to drop the Assurance.

The Committee may consider.

DATED:- 01/01/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH

LOK SABHA
UNSTARRED QUESTION NO. 3630
TO BE ANSWERED ON 16TH MARCH, 2018

ILL EFFECT OF SMART PHONES

3630. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it has come to the notice of the Government that the usage of smart phones by the children have ill-effect on their health and culture; and

(b) if so, the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)

(a): Yes.

(b): The Government have constituted an inter-ministerial committee to develop the exposure limits of Radio Frequency radiation, emitted from cell phone and, health based precautionary guidelines, covering children, have been developed by the committee. A study titled "Impact of Radiations from Cell Phone Towers and Cell Phone Use on Health of Pregnant Women, Neonates and Children: A Multidisciplinary Collaborative Effort" is also being done by ICMR.

Appendix - X

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 74

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3119 dated 03.08.2017 regarding "Port Development Projects"

On 03 August, 2017, Shri N.K. Premchandran, Shri K.N. Ramachandran and Shrimati P.K. Sreemathi Teacher, M.Ps. addressed an Unstarred Question No. 3119 to the Minister of Shipping. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Shipping *vide* O.M. No. H-11016/113/2017-PD-I dated 24.04.2018, have stated as under:-

"As per the current status related to the project, Government of Kerala is in the process of selecting a Technical Consultant for preparation of revised Detail Project Report (DPR) for development of Azhikkal Port. As the matter is being pending for a long time and based on the current status of the project, no exact time limit can be fixed for completion of the project".

4. In view of the above, the Ministry, with the approval of the Minister of State (Shipping & Finance), have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.3119
TO BE ANSWERED ON 3rd AUGUST, 2017
PORT DEVELOPMENT PROJECTS

3119. SHRI N.K. PREMACHANDRAN:
SHRI K.N. RAMACHANDRAN:
SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of SHIPPING be pleased to state:

- (a) the present status of various port development/infrastructure projects in the country, State/UT-wise including Tamil Nadu;
- (b) whether there has been any delay in the execution/completion of the said projects;
- (c) if so, the details thereof along with the reasons therefor;
- (d) the details of the ports in which upgradation and expansion works are not being carried out along with the reasons therefor, State/UT-wise including Tamil Nadu;
- (e) the steps taken by the Government for effective implementation of all such projects; and
- (f) whether the Government has received any proposal from the Government of Kerala for development of Azheekal Port and if so, the details and the present status thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a)to(c): State-wise present status of various Port Development projects for last three years is given at **Annexure-I**.
- (d) Expansion and upgradation work have been carried out in all Major Ports including those in the State of Tamil Nadu.
- (e) Annual target for implementation of port development projects is fixed and the progress is reviewed periodically. Due to close monitoring, targets fixed were achieved successfully during the last three years.
- (f) Yes, Madam. Government of India has received a proposal from Government of Kerala for seeking financial support for the upgradation of Azhikkal Port with the project cost of Rs.496 crore. The proposal has been technically appraised by the Ministry of Shipping and Government of Kerala was requested to furnish some additional information alongwith revised Detailed Project Report (DPR) for further consideration. Response from Government of Kerala has not been received.

ANNEXURE

Status of projects awarded in the year 2014 -15

State	Port	Project	Cost (Rs. In crore)	Capacity (In million tonnes Per Annum)	Status
Tamil Nadu	Chennai	Coastal Road Project	63.00	-	Completed
		Supply, Operation and Maintenance of Harbour Mobile Crane and other Cargo handling equipments	62.57	5.00	Completed
	VoC Port Tuticorin	Development of road facilities for cargo evacuation from Hare Island (Phase - I)	8.20	6.00	Completed
		Capital Dredging Project	440.00	9.00	Completed
		Mechanization of cargo evacuation from 9 th Berth to Coal yard at the existing Coal Yard	76.25	3.67	Completed
	Kamarajar	Additional Capital dredging alongside the BOT coal berth(CICTPL) and TNEB Berth & approach channel	53.00	2.00	Completed
		Development of rail connectivity to Container terminal & Multi Cargo terminal (total track length - 8.5km)	50.00	4.00	Completed
West Bengal	Kolkata	Integrated Container handling at Berth 10&11	20.00	1.50	Completed
		Grant of licence of M/s. Jindal ITF Ltd. for setting up of Transloading Facilities for handling dry bulk cargo at Haldia Dock Complex.	266.00	6.60	Commissioned
		Construction, Operation and maintenance of Fly Ash Handling Jetty at HDC.	2.00	0.75	Completed
Odisha	Paradip	Development of Clean Multi-cargo Berth in Southern Dock	387.31	5.00	Work in progress. No delay
		Development of Deep Draft Iron Ore berth.	740.19	10.00	Work in progress. No delay
		Supply, installation of 3 Nos. Of 100 tonne HMC.	117.00	3.00	Completed
Andhra Pradesh	Visakhapatnam	Northern Arm capital dredging	45.00	10.00	Completed
Kerala	Cochin	NIL	NIL	NIL	
Karnataka	New Mangalore	Augmentation of Fire fighting system at Berth No. 13 for Very Large Gas Carriers (VLGC)	35.00		Completed
Goa	Mormugao	NIL	NIL	NIL	
Maharashtra	Mumbai	NIL	NIL	NIL	
	Jawahar Lal Nehru	Earth filling work for Jawaharlal Nehru Port SEZ Phase-I Special Economic Zone.	17.00	--	Completed
			4000.00	6.00	Work in

				progress. No delay	
		Construction of ROB in lieu of existing level crossing No. 6 at KM 91/01 and 91/02 ON Panuel- Jasai Lane	55.72	--	Completed
		Development of Additional Liquid Terminal	2496.00	26.00	Work in progress. No delay
		Development of additional reefer yard	17.00	7.50	Completed
Gujarat	Kandla	Strengthening of Oil Jetty No. 1 & 2	14.29	1.57	Completed
		Up gradation of existing two lane road from NH-8A to Tuna Port	18.26	6.20	Completed
		Development of SPM in Oot	448.00	25.00	Work has not been started for want of environment clearance.

Status of projects awarded in the year 2015 -16

State	Port	Project	Cost (Rs. In crore)	Capacity (In million tonnes Per Annum)	Status
Tamil Nadu	Chennai	NIL	NIL	NIL	
	VoC Port Tuticorin	Construction of Coastal Berth	90.00	2.50	Work in progress. No delay
	Kamarajar	Capital Dredging Phase III	425.00	-	Work in progress. No delay
		Construction of Coal Berth-4 for TANGEDCO	275.00	9.00	Work in progress. No delay
		IOC Oil Jetty	600.00	5.00	Work has not been started for want of Environment Clearance.
		Dredging to achieve 18m draft for the Port -Phase IV	500.00	9.00	Work has not been started for want of Environment Clearance.
		Development of GCB - II	240.00	9.00	Work has not been started for want of Environment Clearance.
West Bengal	Kolkata	Supply, Operation & Maintenance of cargo handling equipment at berth Nos. 2& 8 of HDC under PPP/allied mode.	110.00	7.00	Completed
		Setting up floating Riverine Barge jetty with connecting Road to the storage area	75.00	1.50	Work is in progress. Slight delay due to late receipt of Environment Clearance.
		Floating Storage & Regasification Unit (FSRU)	3500.00	4.00	Work not started as SPV has not been constituted.
		Mechanisation of Berth No. 13	50.00	2.50	Completed
Odisha	Paradip	Capital Dredging of BOT dock Basin	174.37	-	Work is in progress
		LPG Terminal at South Jetty	690.00	0.75	Work has not been started for want of statutory clearance.
		Mechanisation of EQ1 to EQ3 berths	1633.44	30.00	Work has not been started. Last date for fulfilling the condition precedent is 28.08.2017 by the concessionaire.
Andhra Pradesh	Visakha- patnam	Establishment of Container Freight Station through	100.00	0.90	Phase-I Completed

		existing BOT operator by VCIPL.			
		Development of Multi Modal Logistic Hub by M/s CONCOR. (Phase-II)	372.00	-	Completed.
		Installation of two MHC in EQ 5&6 in Inner Harbour	39.00	3.00	Completed.
		Replacement of Existing Quay berths (EQ 2,3,4,5) to cater to 14.5m draft vessels	200.00	6.00	Work in progress. No delay
Kerala	Cochin	Construction of a liquid cargo jetty for coastal shipping vessels	45.00	3.00	Work in progress. No delay
		Malabar Cement Terminal	160.00	1.00	Work in progress. No delay
Karnataka	New Mangalore	Provide Handling Equipment at Berth No. 12 (Old berth no.18) for Handling Bulk Cargo & Containers under PPP Mode.	469.46	6.15	Work in progress. No delay
Goa	Mormugao	Conversion of Berths 8,9 barge berths and MOHP as Multipurpose Cargo Berth	1100.00	14.00	Concession Agreement signed.
Maharashtra	Mumbai	Bunkering Terminal	50.00	2.00	Phase-I Completed
		Fifth Oil Berth	811.00	20.00	Work in progress. No delay
	Jawahar Lal Nehru	Road Connectivity 6/8 laning	2787.00	-	Work in progress. No delay
		Procurement of 15 RTYGCs at port owned Container Terminal	200.00	6.60	6RTYGCs arrived at Port and remaining 9 are expected by September, 2017
Gujarat	Kandla	Construction of Oil Jetty No. 7 on BOT basis for liquid cargo.	72.00	2.00	Work has not been started for want of Environment Clearance.
		Dredging to 18 meters of Dry Bulk Terminal, Tuna-Tekra	50.00	6.00	-do-
		Deployment of two floating cranes (in addition to two floating cranes which is under completion)	60.00	2.00	Completed
		Development, operation & maintenance of Container Terminal (Berth 11&12) on BOT basis	263.00	7.20	Completed

Status of projects awarded in the year 2016 -17

State	Port	Project	Cost (Rs. In crore)	Capacity (In million tonnes Per Annum)	Status
Tamil Nadu	Chennai	Development of Coastal Terminal	80.00	1.10	Work in progress. No delay
		Installation of 400 kw Solar power plant on building roof tops	3.79	-	Work is progress. No delay
		Development of Paved storage yards for handling Export Cargoes	54.00	-	Work in progress. No delay
	VoC Port Turicorin	Deployment of 2 Additional Harbour Mobile Cranes at III & IV berth	57.00	8.72	Order placed on 31.03.2017. Expected arrival is 30.11.2017.
		Truck parking terminal	23.77	-	Work in progress. No delay
		Providing railway track between Marshalling Yard and Hare Island.	70.12	-	Work in progress.
		Supply, installation, commissioning and maintenance of 5 MW Solar power plant at VOCPT for a period of 10 years on power purchase system	30.00	5MW	Work has not been started.
		Upgradation of Coal Jetty 1& 2	106.00	18.00	LOA issued on 6.2.2017.
		Development of a PPP berth for construction material	65.37	2.00	LOA issued on 5.5.2017.
		NCB III restructuring proposal	55.00	10.22	Work is progress.
		Kamarajar	Modification of existing Iron Ore Terminal on "as is where is" basis to also handle Common User Coal	220.00	6.00
	Improvement to internal roads and gate complex in KPL		30.00	-	Work in progress. No delay
	Widening of NCTPS and Port Access Road to 4 lane from the existing 2 lane road (7 kms)		200.00	-	Work started as TNRDC to obtain all statutory clearance.
		Construction of Container Pre-Stacking Yard in the area of Port access road	30.00	-	Work in progress. No delay
West Bengal	Kolkata	Deployment of 2 floating cranes near Sagar	60.00	2.00	Work in progress. No delay

		Development of hardstand storage area of 1.13 Lakh sqm inside dock	43.99	-	Work in progress. No delay
		Replacement of Fendering system of Lead-in-Jetty	44.81	-	Work in progress. No delay
		Maintenance dredging for a period of 5 years	1050.00	-	Work Commenced
		Improvement of existing road connecting Kolkata Port Trust to NH6 and Kolkata port Trust to nearby Industrial Cluster	15.20	-	Completed
		Creation of LNG facilities behind Jetty I.	200.00	0.20	Offer letter for lease of land issued on 30.03.2017.
Odisha	Paradip	2 nos of harbour mobile cranes	80.00	2.50	Completed
		Design, Engineering, Procurement & Supply, Erection, testing, Commissioning and O&M for 10 years of 10MW solar power plant	86.46	-	Work in progress. No delay.
		Development of Inland Water Terminal	80.00	2.50	Completed
Andhra Pradesh	Vishakapatnam	Replacement of two MHC in EQ 5&6 in Inner Harbour	39.00	-	One MHC installed and commissioned Other one kept in abeyance due to shortage of cargo.
		Providing 3 rd Line near 14 lever goompty of NH Yard	2.56	-	Work entrusted to M/s RITES
		Improving the capacity utilization of OR-1 & OR-II and fertilizers berths	166.00	-	LoI issued on 31.03.2017
		2 new crane at VCTPL	150.00	-	Work in progress.
Kerala	Cochin	Procurement of oil spill response equipment	10.45	-	Partly completed.
Karnataka	New Mangalore	Development of 30 acres of stack yard and ancillary roads for parking of Ro-Ro cargoes and cars	25.00	-	Work is progress. No delay.
Goa	Mormugao	Development of Storage area for container	15.00	-	Completed
		S&T system for railway yard	12.18	-	Work is progress. No delay.
		Providing additional rail lines and paving	12.60	0.40	Work is progress. No delay.
		Roof Top Solar Power system - 200 KW	1.90	-	Completed
Maharashtra	Mumbai	Construction of breakwater at Mandwa (Maharashtra Maritime Board)	130.80	-	Work is progress. No delay.
		Construction of Ro-Ro Pax facility	30.60	-	Work is progress. No delay.
	Jawahar Lal Nehru	SEZ Phase - EPC Contract for infrastructure development	468.82	-	Work is progress. No delay.
		Evacuation road for	128.80	-	Work is progress. No

		proposed standalone Container Terminal (330 extension to DPW terminal)			delay.
		Capital Dredging - Phase - II	2029.00	20.87	Work has not been started. Mobilisation of dredgers and crew members are in progress.
		Coastal berth	170.00	3.00	Work is progress. No delay.
		Restructuring of container yard for optimal yard utilisation	200.00	-	Work is progress. No delay.
		Development of common rail yard with Rail over bridge	243.00	-	Work is progress. No delay.
		Flyover at Y junction for decongestion of Traffic Flow	80.00	-	Work is progress. No delay.
		Construction of Central Truck Parking Terminal	200.00	-	Work is progress. No delay.
		Augmentation of 220 KV/33KV Master unit substation for providing electrical power supply to Fourth container Terminal	39.10	-	Work is progress. No delay.
		Improvement in Road Connectivity by 6/8 Laning of NH 4B SH54 and Amra marg Phase II	335.91	-	Work is progress. No delay.
Gujarat	Kandla	RoB on Kandla Kutch Road	232.62	-	Work is progress. No delay.
		Redevelopment of Berth 14&16	531.00	9.00	Work is progress. No delay.
		Mechanisation of Fertiliser Handling Facility	12.33	2.68	Work is progress. No delay.
		6 MV wind power project	65.00	-	Completed
		Mechanization of fertilizer handling, mechanized bagging and wagon loading	122.00	1.40	LOA issued on 31.03.2017
		Container terminal at berth 11 and 12 Concession awarded	159.00	7.20 (0.60 million TEU p.a.)	Completed
		Providing rail connectivity to berth No. 13, 14, 15 & 16 from take-off point to west end of berth at Kandla Port.	101.29	-	Work order issued. No delay.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 76

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4640 dated 23.03.2018 regarding "Public Debt Management Authority"

On 23 March, 2018, Shri M. Chandrakasi, M.P., addressed an Unstarred Question No. 4640 to the Minister of Finance. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Economic Affairs) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Finance (Department of Economic Affairs) vide OM F. No. 5/02/2015-PDMC dated 10 August, 2018 have stated as under:

"The management of public debt, including internal and external debt is traditionally fragmented across a number of agencies. It was announced in the Budget Speech, 2015-16 to set up a statutory PDMA to bring both India's external borrowings and domestic debt under one roof. Subsequently the relevant part of Finance Bill, 2015 was withdrawn and it was stated in Lok Sabha in April 2015 that the Government, in consultation with RBI, will prepare a detailed roadmap for separating the debt management functions from RBI. Following consultations with all stakeholders including RBI, it was decided to set up a Public Debt Management Cell (PDMC) vide Budget Division OM F.NO.1/1/2010 MO (Vol. II) dated October 4, 2016 as an interim arrangement and a precursor to an independent and statutory PDMA. The PDMC will carry out all preparatory work and transition arrangements bringing public debt management functions under a single agency in a sequenced and calibrated manner avoiding market disruptions. It has been envisaged that the above process will be completed over a period of 2 years. The O.M. on establishment of PDMC also lays down the functionalities that PDMC will be undertaking. As PDMC has already been set up in October 2016 as a precursor to establishment of full-fledged PDMA with clearly laid down functionalities and fixing of timeline for up gradation to PDMA, reply given to Lok Sabha Unstarred Question No. 4640 on proposal to set up PDMA can be construed to have been complied with. Considering the above, it is requested that the reply to Unstarred Question No. 4640 treated as an "Assurance" may kindly be taken as complied with on setting up of the PDMC and removed from the list of Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the Assurance.

The Committee may consider.

DATED:- 01/01/2020

NEW DELHI

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA

UNSTARRED QUESTION NO: 4640

ANSWERED ON: 23.03.2018

Debt Management Office

M. CHANDRAKASI

- (a) The details of the total amount of debt of the Government and the estimated annual interest payment due on it as on date;
- (b) whether the Government has any proposal to set up a separate independent Debt Management Office based on a proposal from NITI Aayog, if so, the details thereof; and
- (c) the preferred model of the proposed independent Debt Management Office along with the salient features thereof?

Will the Minister of FINANCE be pleased to state:-

ANSWER

Minister of Finance (Shri Arun Jaitley)

(a)
The total public debt of the Government of India, including the liabilities in the Public Account, as on March 31, 2017 was Rs. 74,36,061.31 crore. The public debt, including the liabilities in the Public Account, estimated as on March 31, 2018 (Revised Estimates) is Rs. 82,32,953.56 crore. The interest payment for the year 2016-17 stood at Rs. 4,80,714 crore and stands at Rs. 5,30,843 crore as per the Revised Estimates for the year 2017-18.

(b) & (c)
The Government has not received any proposal from NITI Aayog to set up a separate independent Debt Management Office. However, in Union Finance Minister's speech while presenting Union Budget for 2015-16, the Government had announced its intent for setting up a Public Debt Management Agency (PDMA) which will bring both, domestic debt and external borrowings under one roof. The Government has set up a Public Debt Management Cell (PDMC) as an interim arrangement before setting up PDMA in due course. The structure of independent Debt Management Office is yet to be decided.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
 (2019-2020)
 (SEVENTEENTH LOK SABHA)
 FOURTH SITTING
 (03.01.2020)

The Committee sat from 1500 hours to 1630 hours in Committee Room "B", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri H. Ram Prakash - Director
3. Shri S.L. Singh - Deputy Secretary

XXXX

XXXXX

XXXXXX

XXXXXX

XXXX

XXXXX

XXXXXX

XXXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 52 to 76) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a

few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 32 Assurances as per details given in Annexure-I* and to pursue the remaining 12 Assurances as per details given in Annexure-II, for implementation by the Ministries/Departments concerned.

XXXX

XXXXX

XXXXXX

XXXXXX

The Committee then adjourned.

* Not enclosed

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 03.01.2020

S.No.	Mem o No.	SQ/USQ and date	No.	Ministry/ Department	Subject	Remarks
1.	52	(i) USQ No. 1004 dated 28.11.2006 (ii) USQ No. 3293 dated 16.03.2011 (iii) USQ No. 1393 dated 14.08.2013		Human Resource Development (Department of Higher Education)	(i) Implementation of Reservation Policy (ii) Reservation in Unaided Private Educational Institutions (iii) Reservation to OBCs in Private Unaided Institutions	The Ministry have requested the Committee to drop the Assurances on the ground that the matter is <i>sub-judice</i> . The Committee feel that the matter of reservation in private unaided educational institutions is a social justice and empowerment measure and is needed to be brought to its logical conclusion. The Ministry are required to apprise the Committee of the final outcome of the matter along with the directives of the Supreme Court in this regard.
2.	54	USQ No. 710 dated 27.02.2015		Information and Broadcasting	Press and Registration of Books Act	The Committee cannot accede to the request of the Ministry for dropping of the Assurance made on the ground that since the draft RNP bill has not yet been finalised, the time for completion of this process cannot be anticipated at this stage. The Committee feel that the contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that its implementation may take more time. Since the

* Implementation Report of 56
this assurance laid on 16/9/2020.

					amendment to the Press and Registration of Books Act, 1867 is long overdue, the Committee desire that the Ministry must pursue the matter vigorously and fulfill the Assurance. The Committee would also like to be apprised of the initiatives taken by the Ministry for expediting the matter and the progress made therein.
3.	58	USQ No. 3893 dated 08.12.2016	Road Transport and Highways	Execution of NH Projects	The Ministry has contended that since the matter is still under investigation and no time frame can be specified for such investigations, the Assurance on complaints regarding quality of execution of National Highway Projects may be dropped. The Committee are of the view that the matter is of national concern and crucial for ensuring accountability and good governance and as such, it should be brought to its logical conclusion. Moreover, the Committee feel that an Assurance cannot be dropped merely on the ground that the matter is being investigated which will take time. The Committee desire that the Ministry must enhance the level of co-ordination with CBI for expeditious fulfillment of the Assurance.
4.	65	USQ No. 1628 dated 04.05.2016	Railways	Consumption of Diesel and Electricity by Railways	The Ministry has informed that with accelerated electrification, diesel locomotive fleet in operation is expected to reduce drastically and hence the HSD consumption of IR will also decrease. Pleading that with reduced consumption of HSD, the exhaustive exercise of amendment in various rules and regulations in liaison with other Ministries is expected to take

					considerable time further and may not be required, the Ministry has requested the Committee to drop the Assurance. The Committee feel that the Ministry cannot wash their hands off by stating that the policy/amendment in rules and regulations is not needed. The Committee would like the Ministry to apprise them of the details of the study conducted in this regard alongwith the conclusion/final outcome of the matter to enable them to take an appropriate decision in the matter.
5.	66	USQ No. 1090 dated 08.02.2017	Information and Broadcasting	New FM Radio Stations	The Ministry has requested to drop the Assurance on the ground that the installation of transmitters/technical upgradation including FM stations of AIR/DD is a continuous process and takes long time. The Committee understand that such matters may take much time but at the same time the Ministry cannot abdicate their responsibility by merely providing such information or on such a plea. The Ministry needs to set up the 116 new FM Radio Stations mentioned in the Assurance and make them operational. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfillment of Assurance. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.
6.	68	SQ No. 402 dated 15.12.2016	Textiles	Utilisation of NTC Mills Land	The Committee observe that providing information that the NTC is in the process of formulating a policy for utilization of land assets of closed mills is very much an Assurance. The Committee understand that such matters may take time but the Ministry

					needs to take some concrete action to finalise a clear timeline for formulating a policy for utilization of the land assets of the closed mills. The Committee urge upon the Ministry to take urgent action in the matter with alacrity and specific timeline and implement the Assurance at the earliest.
7.	72	USQ No. 338 dated 25.11.2014	Home Affairs	Construction of Roads Along Border Areas	The Committee feel that the matter of construction of roads along border areas is of utmost national importance as these strategically important roads along the borders will not only ensure quick mobilization of troops in case of a conflict but will also provide transport connectivity and better security to the border population leading to development of these areas. Far from being convinced to drop the Assurance, the Committee urge upon the Ministry to pursue the matter in right earnest with better co-ordination with all concerned so that there is no further delay in fulfilling the Assurance.
8.	73	USQ No. 3630 dated 16.03.2018	Health and Family Welfare (Department of Health Research)	Ill Effect of Smart Phones	The Committee observe that the debate on ill effects of radiation from cell phone towers and cell phones is far from over with 'end users' worried about the ill effects of mobile tower and cell phone radiation on human health and environment. The Committee are dismayed that apparently the Ministry is adopting a lackadaisical attitude in the matter when it ought to have implemented the Assurance with alacrity and determination in the larger interest of the people of the country. In view of the lack of success in the endeavour so far, the

					Committee urge upon the Ministry to pursue the matter vigorously and fulfill the Assurance at the earliest. The Committee would also like to be apprised of the initiatives taken and progress made in this regard.
9.	74	USQ No. 3119 dated 03.08.2017	Shipping	Port Development Projects	The Committee are of the view that an Assurance cannot be dropped merely on the ground that the DPR preparation will take time and no exact time limit can be fixed for completion of the project. The contention of the Ministry is far from convincing since once an Assurance is given, it is incumbent upon the Ministry to fulfill it with proper planning and co-ordination with all the Ministries/Departments/agencies concerned. The Committee desire that the Ministry of Shipping should pursue the matter vigorously with the State Government of Kerala and fulfill the Assurance at the earliest.
10.	76	USQ No. 4640 dated 23.03.2018	Finance (Department of Economic Affairs)	Debt Management Office	The Committee feel that Public Debt Management Authority (PDMA) is of utmost importance and a matter of national significance as the establishment of PDMA would consolidate all debt management functions in a single agency and bring in holistic management of the internal and external liabilities. The Committee note that the Ministry has set up a Public Debt Management Cell as an interim arrangement and a precursor to an independent and statutory PDMA. The Committee, however, find that this arrangement cannot be a substitute for a full fledged PDMA and thus the issue of setting up of PDMA is still

					<p>pending. The Committee desire that the Ministry must actively pursue the matter of setting up of PDMA and fulfill the Assurance at the earliest. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</p>
--	--	--	--	--	--

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
FIFTEENTH SITTING
(25.08.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following seven (07) draft Reports without any amendments:-

- (i) Draft Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department)';

- (ii) Draft Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Culture';
- (iii) Draft Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (iv) Draft Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (v) Draft Seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Road Transport and Highways';
- (vi) Draft Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (vii) Draft Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports.

XXX	XXX	XXX	XXX	XXX	XXX
XXX	XXX	XXX	XXX	XXX	XXX

The Committee then adjourned.